

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) Nos.21761-21762/2019
(Arising out of impugned final judgment and order dated 13-01-2017
in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High
Court of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

WITH

SLP(C) No. 3981/2019 (XI)

(IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.
22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA
No. 22065/2019 - EXEMPTION FROM FILING O.T. AND IA No. 103992/2019
- EXEMPTION FROM FILING O.T.)

Date : 12-09-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Kiran Suri, Sr. Adv.
Ms. Kiran Bhardwaj, AOR
Mr. Ashutosh Kumar Shukla, Adv.
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Ms. Shakuntala Devi, Adv.

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For Respondent(s) Mr. K.M Nataraj, A.S.G.
Mr. Shailesh Madiyal, Adv.
Mr. Vinayak Ssharma, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Ashok Panigrahi, Adv.
Mr. Purnendu Bajpai, Adv.

Mr. Amrish Kumar, AOR

Mr. Ajit Pudussery, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the
respondents seeking an adjournment, list on 03.10.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR